

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 327 of 1995  
and  
OA No. 56 of 1997

Wednesday, this the 3rd day of December, 1997

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

OA No. 327 of 1995

1. V.P. Balakrishnan,  
S/o Unni Nair A.V.,  
Extra Departmental Mail Carrier,  
Badagara Head Post Office,  
Sreevilas, Badagara. .... Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. Union of India represented by  
Secretary to Government,  
Ministry of Communication, New Delhi.  
2. The Superintendent of Post Offices,  
Badagara.  
3. M.K. Kanaran,  
Extra Departmental Mail Carrier,  
PO Marudonkara, Badagara.  
4. P.M. Haridasan,  
Extra Departmental Sub Postmaster,  
Pallur PO. .... Respondents

By Advocate Mr. PR Ramachandra Menon, ACGSC (R1&2)

OA No. 56 of 1997

1. V.P. Balakrishnan,  
S/o Unni Nair A.V.,  
Extra Departmental Mail Carrier,  
working as Postman,  
Badagara Head Post Office,  
Sreevilas, Badagara. .... Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. Superintendent of Post Offices,  
Vadakara Division, Vadakara.

contd..2

2. Post Master General,  
Northern Region, Calicut.
3. Chief Postmaster General,  
Kerala Circle, Trivandrum.
4. Shri O.K. Mohanan,  
L.R. (Leave Reserve) Postman,  
Madappally College (PO).  
.. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC (R1-3)

The applications having been heard on 3-12-1997,  
the Tribunal on the same day delivered the  
following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

When these OAs came up for hearing, the learned  
counsel for the departmental respondents submitted that  
the applicant has been selected as Postman on the basis  
of length of service by the Departmental Promotion  
Committee held on 10-11-1997. The learned counsel for  
the applicant submitted that the OAs can be disposed of  
on the strength of the submission made by the learned  
counsel for the departmental respondents, reserving the  
right of the applicant to make representation before the  
concerned authority, if he has got any further grievance.

2. Accordingly, both these original applications are  
disposed of, recording the submission made by the learned  
counsel for the departmental respondents and reserving  
the right of the applicant to make representation to the  
concerned authority, if there is any grievance surviving.

No costs.

Dated the 3rd of December, 1997

S.K. GHOSAL  
ADMINISTRATIVE MEMBER

A.M. SIVADAS  
JUDICIAL MEMBER

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Vadakara Division, Vadakara.



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No costs.

Dated the 3rd of December, 1997

Sd/-  
S K GHOSAL  
ADMINISTRATIVE MEMBER

Sd/-  
A M SIVADAS  
JUDICIAL MEMBER

**CERTIFIED TRUE COPY**

Date 8.12.97

Deputy Registrar

